GOVERNMENTOF INDIA MINISTRYOF FINANCE DEPARTMENTOF FINANCIAL SERVICES

LOK SABHA

UNSTARREDQUESTIONNO:**6563** TO BE ANSWEREDON THE 6th APRIL,2018/CHAITRA16, 1940 (SAKA)

QUESTION ACTIONAGAINSTLOANDEFAULTERS

6563: SHRIDEVENDRA SINGH BHOLE: SHRIRAMESH CHANDERKAUSHIK:

Willthe Ministerof FINANCEbe pleased to state:

- a) the number of loan applications disposed of by the banks, State/UT-wise;
- b) the details of the loan defaulters of more than Rs. 50 lakhs and the amount recovered from them till date;
- c) the number of loan defaulters against whom action has been taken during the last five years;
- d) the number of people who have repaid the loan amount so far after action has been taken against them and the amount received through it;
- e) the remedial steps taken/beingtaken by the Government/ReserveBank of India for speedy recoveryand reducing the number of Non-PerformingAssets; and
- f) if so, the details thereof and it not, the reasons therefor?

ANSWER

To be answered by THE MINISTEROF STATEIN THE MINISTRY OF FINANCE (SHIV PRATAPSHUKLA)

(a): As per data reported by Public Sector Banks (PSBs), 3,23,53,650 loan applicationswere disposed of during financial year 2016-17 and 2,81,30,755 during financial year 2017-18 for the period till 31.12.2017.

(b): With regard to details of loan defaulters of more than Rs. 50 lakh and the amount recovered therefrom, the Reserve Bank of India (RBI) has apprised that it is unable to disclose the information of the provisions of Section 45E of RBI Act 1934. Section 45E provides that credit informationsubmitted by a bank shall be treated as confidentia and not be published or otherwise disclosed.

(c) and (d): As per data reported by PSBs, as on 31.12.2017, 2,108 FIRs have been registered against wilfuldefaulters, 8,462 suits have been filed for recovery from them, and action has been initiated under the Securitisation and Reconstruction of Financial Assets and Enforcement of SecurityInteres (SARFAESI) Act in respect of 6,962 cases of wilfu defaulters.

As per data reported by PSBs, during the period from 1.4.2011 till 31.12.2017, they recovered Rs. 5,380 crore from wilfuldefaulters having outstanding amount of Rs. 5 crore and above.

(e) and (f): To reduce/containNPAs of banks, the Insolvency and BankruptcyCode, 2016 has been enacted for time-bound resolution of stressed assets. Further, the Banking RegulationAct, 1949 has been amended to provide for authorisationby the Governmen to RBI, for issuing directions to banks to initiate the insolvency resolution process under the Code. Under the provisions of this amending legislation, RBI has issued directions to certain banks for referring 12 accounts, with outstandingamounts greater than Rs. 5,000 crore and with 60% or more classified as non-performing as of 31.3.2016, to initiate insolvencyresolutionprocess under the Code. In accordance with these directions, banks have filed applications in respect of these accounts before the National CompanyLaw Tribunal Further, keeping in view the enactment of the Code, RBI has issued a revised frameworkfor resolution of stressed assets, which provides for time-bound resolution of high-value stressed accounts. The SARFAESI Act has been amended to make it more effective. Further, six new Debts Recovery Tribunalshave been established to expedite recovery.In addition, under the PSB Reforms Agenda, PSBs have committed, inter-alia, to create Stressed Asset Management verticals for stringent recovery and ensure clean and effective post-sanction follow-up for large credit exposures through specialised monitoring agencies.

To reduce incidence of default on account of and effect recovery from wilfuldefaulters, as per RBI's instructions, wilfuldefaulters are not sanctioned any additional facilities by banks or financial institutions, their unit is debarred from floating new ventures for five years and lenders may initiate criminal proceedings against them, wherever necessary. Securities and Exchange Board of India Regulations have been amended to debar wilfuldefaulters and companies with wilful defaulters as promoters/directors from accessing capital markets to raise funds. Further, the Insolvency and BankruptcyCode has been amended to debar wilfuldefaulters from participating in the insolvency resolution process.
